

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.54/(MAH)/2016
CA No.

CORAM:

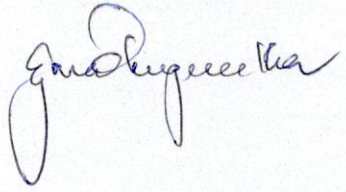
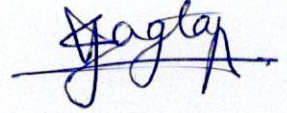
Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 13.12.2016

NAME OF THE PARTIES: Fluidda NV.

V/s.
M/s. Fluidda India Imaging Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
(1)	Ms. MADHUPREETHA ELANGO Y/o M/s. WADIA GHANDY Soo.	Advocate for PETITIONER	
	Mrs. Neha Jagtap for M.J. Co.	Advocate for Respondents.	

ORDER

C.P. 54/397-398/CLB/MB/MAH/2016

1. From the side of the Petitioner, Ld. Advocate Ms. Madhupreetha Elango is present. From the side of the Respondent, Advocate Mrs. Neha Jagtap is present.
2. Petitioner is seeking adjournment on the ground that the Ld. Senior Advocate is out of station for legal work.
3. Rejoinder from the side of the Petitioner has not yet been filed. From the side of the Respondent, non-filing of the Rejoinder is seriously objected and pleaded not to grant further opportunity for filing of the Rejoinder.
4. Considering the observation made on the last occasion vide para 4 of the Order dated 27th October, 2016, the right to file the Rejoinder by the Petitioner is hereby forfeited.

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5. Request of adjournment is granted. List this matter for hearing on **12th January, 2017**. Communicated to both the sides.

Dated 13.12.2016

sd/-

Shri M.K. Shrawat
Member (Legal)